Shri P. R. Chakraverti: May I know whether this admission by the Minister does not go against the accepted policy of the Government that qualitative aspect of education must be guaranteed by all means?

Shri K. L. Shrimali: As far as the policy is concerned, the Government try to maintain a balance between quality and quantity. We cannot stop expansion and at the same time, in the interest of our society, it is necessary that high quality is also maintained. Therefore, a balance has to be struck.

Shri Shree Narayan Das: May know whether any assessment been made as to the progress made for converting secondary schools into higher secondary schools and whether the programme is followed according to the schedule?

Dr. K. L. Shrimali: We have a programme. I cannot give the details to the hon. Member just now.

1966 British Empire and Commonwealth Games

Shri Maheswar Naik: Shri Mohammad Elias: Shri Bishanchander Seth: Shri Gauri Shanker:

Will the Minister of Education be pleased to state:

- (a) whether the proposal of the Indian Olympic Association to stage the 1966 British Empire and Commonwealth Games in New Delhi has not found favour with the Government of India:
  - (b) if so, the reasons therefor;
- (c) whether any alternative proposal has been suggested either Government or by the Indian Olympic Association; and
- (d) if so, its details and the decision thereon?

The Parliamentary Secretary to the Minister of Education (Shri M. R. Krishna): (a) The proposal is under consideration

(b) to (d). Do not arise.

## Retirement Age of Displaced Government Servants

\*966. Shri P. R. Chakraverti: Will the Minister of Home Affairs pleased to state:

- (a) whether it is a fact that displaced persons in Government ployment had been granted extension of service beyond normal age of retirement:
- (b) if so, the nature of this age concession; and
- (c) whether Government propose to continue this concession for some more vears?

The Minister of State in the Ministry of Home Affairs (Shri B. N. Datar): (a) There are no orders under which displaced persons are entitled to any special treatment in the matter grant of extension of service beyond the normal age of superannuation. As in the case of other employees, they may be granted extension of service only if such extension is justified on grounds of public interest.

(b) and (c). Do not arise.

Shri P. R. Chakraverti: May I know what reasons prompted the Government to depart from the policy which they had adopted on humanitarian grounds?

Shri Datar: The hon. Member possibly making a reference to the displaced Government servants. They are different from the displaced persons in Government service. placed Government servants are those who were formerly in service before the partition of India and who are now in service under the Government of India. When they superannuate, pension papers are not finalised, they are allowed re-employment until the papers are finalised.

Shri P. R. Chakraverti: After the displaced persons, who had been in employment formerly, come over here, are they not entitled to enjoy the same privileges that have been given generously by the Government of India?

Shri Datar: They are having the same privileges or concessions as the other Government employees. Now the concession of re-employment has been given for a certain period in the case of displaced Government servants because their previous service has to be recognised for pension.

Shri S. M. Banerjee: It is clear from the reply of the hon. Minister that a displaced person or any person after retirement, will either be granted extension or re-employment till his pension papers are finalised. I do not know whether this is followed in all the departments.

Shri Dator: Yes, Sir. The orders are very clear in that respect.

## Smuggling of Gold

\*967. Shri C. K. Bhattacharyya: Will the Minister of Finance be pleased to state:

- (a) whether his attention has been drawn to a recent report in a Calcutta daily that an Italian smuggler detained at Calcutta airport has told a preventive officer that India has become a paradise for gold smugglers;
- (b) if so, whether any attempt has been made to find out the Indian financiers who are behind these smugglers; and
- (c) Government's income from the seizure of smuggled gold and the fines imposed in 1961?

The Deputy Minister in the Ministry of Finan e (Shri B. R. Bhagat):
(a) Yes, Sir.

(b) It has always been the endeavour of Government and of the Customs authorities to bring to book all persons involved in smuggling, including the financiers.

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- (c) The value of gold seized during 1961 was Rs. 2.8 crores. As a number of these cases have still to be adjudicated, the amount which will ultimately accrue to Government on this gold by way of confiscation, fines, penalties, etc. cannot be stated at this stage.
- Shri C. K. Bhattacharyya: May I know whether any attempt has been made to ascertain the loss to the Government by this smuggling? May I also know the number of cases that were detected and the number of cases that escaped detection?

Shri B. R. Bhagat: If we know that, we will prevent it.

Mr. Speaker: How can he say anything about cases which go undetected?

Shri C. K. Bhattacharyya: Let him answer the first part of the question.

Mr. Speaker: Yes, about the number of cases detected.

Shri C. K. Bhattacharyya: And the loss that is caused to Government by the smuggling of gold.

Shri B. R. Bhagat: It is very difficult to assess how much gold is smuggled successfully. I can only give an estimata.

Mr. Speaker: He is asking about the cases caught.

Shri B. R. Bhagat: I have given that information. In 1961, for example, we seized gold of the value of Rs. 2.8 crores.

श्री म० ला० द्वित्रेवी: मैं यह जानना चाहता हूं कि जिन लोगों के पास से सोना पकड़ा गया उन पर कोई फाइन भी किया गया या नहीं, ग्रीर ग्रगर किया गया तो उस से कितनी रकम गवनेंमेंट ने वसूल की ?

श्री ब॰ रा॰ भगत: फाइन की पूरी तफसील देना तो ग्रभी मुश्किल होगा।

Shri Hari Vishnu Kamath: Has the attention of the Finance Minister been drawn to press reports to the effect